COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1750 OF 2019 IN
DFR NO. 2299 OF 2019

Dated : 25th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. …Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. …Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. Anup Jain
Ms. S. Rama

Counsel for the Respondent(s) : -----

ORDER
[IA No, 1750 of 2019 – For Urgent Listing]

We have heard learned counsel for the applicant/appellant.

For the reasons stated in the application, list the matter on ***30.09.2019***, subject to curing the defects. The application is disposed of.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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